

145 *Re implementation of* [23 FEB. 1978]
Supreme Court Judgement

(b) Review by Government on the working of the Company. [Placed in Library. *See* No. LT-1540/78 for (a) and (*>)].

(2) A statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1)(ii) above. [Placed in Library. *See* No. LT-1540/78].

Ju'J& (Licensing and Control) Amendment Order, 1977

KUMARI ABHA MAITI: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development) Notification s.O. No. 794(E), dated the 30th November, 1977, publishing the Jute (Licensing and Control) Amendment Order, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. *See* No. LT-1538/78].

Notifications of the Ministry of Home Affairs

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): Sir, I beg to lay on the Table under sub. section (3) of section 141 of the Border Security Force Act, 1968, a copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs:—

(i) G.S.R. No. 773(E), dated the 26th December, 1977, publishing the Border Security Force, Chief Law Officer and Law Officers Recruitment and Conditions of Service Rules, 1977.

(ii) G.S.R. No. 146, dated the 25th January, 1978, publishing the Border Security Force Veterinary Officers Recruitment Rules, 1978.

(iii) S.O. No. 76(E), dated the 7th February, 1978, publishing the Border Security Force (Deductions from Pay and Allowances) Rules, 1978. [Placed in Library. *See* No. LT.1537/78 for (i) to (iii)].

on Bonus to LIC 146
employees

I. Report and accounts (1976-77) of the Bharat electronics Limited, Bangalore and related papers

II. Report and accounts (1976-77) of the garden reach ship builders and engineers Limited, Calcutta and Related papers

SHRI CHAND RAM; Sir, on behalf of Prof. She, Singh, I beg to lay i.-n the Table a copy each i_n English and Hindi) of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:

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(i) (a) Twenty-third Annual Report and Accounts of the Bharat Electronics Limited, Bangalore, for th_e year 1976-77, together with Uie Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report. [Placed in Library. *See* No. LT-1541/78 for (a) and (°)]-

(ii) (a) Sixty-first Annual Report and Accounts of the Garden Reach Shipbuilders and Engineers Limited, Calcutta for th_e year 1376-77, together with the Auditors' Report on the Accounts and the comments of the Comptroller ^nd Auditor General of Pndia thereon

(b) Statement by Government accepting the above Report. [Placed in Library. *See* No. LT-1543\$78 for (a and (b)].

REFERENCE TO IMPLEMENTATION OF SUPREME COURT JUDGEMENT ON BONUS TO LIC EMPLOYEES

SHRI KALYAN ROY (West Bengal): Sir, fo_r the last three years thousands of Lie employees have been agitating for the implementation jf th_e Agreement which was moi illegally and in a mala fide maimer changed by th_e regime undpr Mrs.